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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.2.96.

CP 105/95 (OA 290/92)

Smt. Nehni Bai ... Petitioner

Versus

Shri M. Ravindra and another ... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. Shiv Kumar

For the Respondents ... Mr. Manish Bhandari

ORDER

PEP HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

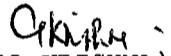
Petitioner, Smt. Nehni Bai, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, against the respondents alleging that by not complying with the directions of the Tribunal in OA 290/92, decided on 14.9.94, the respondents have committed contempt of court.

2. We have heard the learned counsel for the parties and have gone through the records of the case.

3. The learned counsel for the petitioner agrees that the decision of the Tribunal has since been implemented. In view of this fact, this Contempt Petition is dismissed. Notices issued are discharged.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)

VICE CHAIRMAN

VK